

<i>Year</i>	<i>Earnings (in crores)</i>
1989-90	Rs. 238.14
1990-91	Rs. 271.05

(b) No, Sir.

(c) Does not arise.

Bibinagar Nadikude Railway Line

882. SHRI DHARAMABHIKHAM: Will the Minister of RAILWAYS be pleased to state:

(a) the steps being taken to augment Bibinagar Nadikude railway (new) line; and

(b) the details of the proposals to provide passenger amenities like sheds, godowns, guest houses etc. on the above route?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) The facilities required for augmenting capacity on Bibinagar Nadikude section have been identified and would be taken up in 1992-93 subject to availability of resources.

(b) Provision of facilities like sheds, Godown, rest houses etc. is a continuous process and the same is done as per norms. Works in this regard as necessitated by traffic needs will be taken up whenever so warranted subject to availability of funds and comparative needs of various stations.

Nagarjuna Sagar Tourist Centre

883. SHRI DHARMABHIKSHAM: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether any proposal to develop Nagarjuna Sagar tourist centre as National heritage project has been received from the Government of Andhra Pradesh; and

(b) if so, the action taken by the Union Government thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAV RAO SCINDIA): (a) and (b). Yes, Sir. However, there is no provision under the Ancient Monuments and Archaeological Sites and Remains Act, 1958 to declare a site as a national heritage project.

G.P.F. of Teachers of M.C.D.

884. SHRI DHARMABHIKSHAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government are aware of the inordinate delay in the final settlement of G.P.F. dues and other dues of teachers and employees of M.C.D. schools in Delhi;

(b) if so, the number of cases of final settlement of dues pending since last three years, alongwith the reasons therefor; and

(c) the remedial steps taken in this regard particularly about the cases pending in M.C. Primary School, Rouse Avenue and M.C. Primary School Guru Ram Das Nagar, Laxmi Nagar?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c). As per information furnished by M.C.D. , G.P.F. accounts/dues and other dues are settled on receipt at the Headquarters Office provided the claims are complete in all respects. As per records available with MCD no case of G.P.F. account is pending in the Headquarters office. One case relating to MCD Primary School Rouse Avenue is pending because the legal

nominees of the deceased have not completed the formalities. The position in regard to the cases pending, if any in respect of MCD Pry. School Guru Ramdas Nagar, Laxmi Nagar, are being looked into.

Nationalisation of forests in Bihar

[*Translation*]

885. SHRI BHUBAMSHWAR PRASAD MEHTA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government have declared the forests of Santhal Pargana and Chhota Nagpur as reserved forests rendering lakhs of tribals homeless and jobless; and

(b) if so, the steps taken by the Government to rehabilitate the tribals of the area so displaced?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) The forests of Santhal Pargana and Chhota Nagpur were declared reserved forests several years ago, and this has not rendered lakhs of tribals homeless and jobless;

(b) Does not arise.

Medical Facilities in Tribal Areas of Bihar

886. SHRI BHUBAMESHWAR PRASAD MEHTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a number of tribals die each year in Chhota Nagpur and Santhal Pargana districts of Bihar for want of medical facilities as;

(b) if so, the details thereof;

(c) whether the Union Government have chalked out any scheme for providing medical facilities to these tribals;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDDHARTHA): (a) and (b). As per information received from the Government of Bihar, no tribal person has died due to the lack of medical facilities.

(c) to (e) Health is a State subject under the Constitution of India, Medical and health care facilities are made available in tribal areas in the States through rural health infrastructure of Sub-Centres, Primary Health Centres and Community Health Centres, besides dispensaries.

The norms for establishment of Sub-Centres and Primary Health Centres have been relaxed for Tribal/Hilly areas as 1 Sub-Centre for 3000 population and 1 Primary Health Centre for 20,000 population against the general norm of 1 Sub-Centre for 5000 population and 1 Primary Health Centre for 30,000 population in general rural areas. Central Government have also been supplementing the efforts of the State Governments by providing medical facilities under Centrally sponsored programmes like T.B. Control, Leprosy Eradication, Blindness control, Malaria Control, Kala Azar Control and immunisation.

[*English*]

Making of Sanskrit compulsory in Arunachal Pradesh

887. SHRI SYED SHAHABUDDIN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state: